

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/110(KB)2024
IA(I.B.C)/1386(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15TH JULY 2024

IN THE MATTER OF	INDIAN BANK VS MR RANJAN KUMAR BARAI PERSONAL GUARANTOR OF M/S BASUNDHARA GREEN POWER LIMITED (NOW KNOWN AS BHRAMRI DEVI KRISHI UDYOG LIMITED)
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Mr. Santosh Kumar Ray, Adv.] For the Financial Creditor
Ms. R. Sanyal, Adv.]
Ms. Zeba Khan, Adv.]
Ms. Muskan Saha, Adv.]

Mr. Avik Chaudhuri, Adv.] For the Resolution Professional

ORDER

1. Learned Counsel for the Financial Creditor present. Learned Counsel for the Resolution Professional present.
2. It is submitted by the learned Counsel appearing on behalf of the Resolution Professional that the Financial Creditor served this petition without annexures so a delay was caused in filing the report.
3. In view of the above, learned Counsel appearing for the Resolution Professional seeks two weeks' time to file his report. At request, time is granted.
4. Let report be prepared and served upon the Personal Guarantor.
5. After receiving copy of the report, an objection to the same be filed by the Personal Guarantor within a period of ten days.
6. List this matter for arguments on **19th August, 2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**